[Smt. Sushila Rohatgi]

I had not been to Pondicherry though I had been looking forward to the opportunity because it is a place of culture, of refinement, of peace and tranquility and seawafted breeze and everything synchronising into a scenic and very beautiful atmosphere. It may be a little poetic. But, I do not think that anything is going to mar that.

Coming from my colleague of ours, I think apart from the reception on the part of the people, the main attraction comes from the churches and the ashram people. Though our main endeavour is to make it a point to go there, I have not been able to do so because the loss is entirely that of mine. Pondicherry has been doing very well in the implementation of 20-point economic programme.

Without going into the mathematical figures-I see many of the members are waiting for the next Bill which is coming up—I would like to say that in Pondicherry, the work, especially, in family planning, has been done very well Mr. Chairman, when we speak about family planning, we touch the crux of the entire matter today because it is on family planning that the progress of the State hinges. I feel that this is one thing which we are going to tackle not only for the present but also for the future. Therefore much more attention has been given to the family planing, especially, by those are involved in it and they should be congratulated. I am told that the State has more or less exceeded its target. It has done very well. There may be some cases by compulsion as the hon. Member has pointed out. It is of course not the Government's policy in any manner to have any element of compulsion in it. No compulsion can succeed since this is a people's movement and it is purely a voluntary thing. I think we, the Members of Parliament, as true representatives of the people, have to carry the message to every remote corner of the country.

With these words, I do not think there is any element of compulsion anywhere I am sure and I would be happy if the House passes this unanimously.

MR. CHAIRMAN: The question is:

"That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the Union Territory of Pondicherry to defray the charges that will come in course of payment during the year ending the 31st day of March, 1977, in respect of the heads of demands entered in the second column thereof against:—

Demand Nos. 6, 16, 18, 19, 23 and 25.

The motion was adopted.

17.24 hrs.

PONDICHERRY APPROPRIATION (No. 3) BILL* 1976

MR. CHAIRMAN: Now we take up the Pondicherry Appropriation (No. 3) Bill

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Pondicherry for the services of the financial year 1976-77

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Con-

^{*}Published in Gazette of India Extraordinary Part II, Section 2, dated 223-8-76.

solidated Fund of the Union territory of Pondicherry for the services of the financial year 1976-77."

The motion was adopted.

SHRIMATI SUSHILA ROHATGI: Sir, I introducet the Bill

I beg to move†:

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"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Pondicherry for the services of the financial year 1976-77 be taken into consideration".

SEVERAL HON. MEMBERS: Sir, we want to speak on this.

MR. CHAIRMAN: On Demands you already had an opportunity to speak Thi_S is not the stage when you ca_n speak again.

The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Pondicherry for the services of the financial year 1976-77, be taken into consideration".

The motion was adopted.

MR. CHAIRMAN: We shall now take up clause by clause consideration.

The question is:

"That Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill".

SHRIMATI SUSHILA ROHATGI: I beg to move:

"That the Bill be passed".

MR. CHAIRMAN: The question is:
"That the Bill be passed".

The motion was adopted.

17.28 hrs.

BURN COMPANY AND INDIAN STANDARD WAGON COMPANY (NATIONALISATION) BILL AND

BRAITHWAITE AND COMPANY
(INDIA) LIMITED (ACQUISITION
AND TRANSFER OF UNDERTAKINGS) BILL

MR. CHAIRMAN: We shall now take up item 15.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): May I suggest that items 15 and 16 be taken together and the general discussion may go on because the points are common?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI B. P. MAURYA): Both are the same and it will save time.

MR. CHAIRMAN: If that is the wish of the House, we can take them together and club the timings, 1-1/2 or 2 or 3 hours and members can speak on both the Bills. Is that the wish of the House?

SOME HON. MEMBERS: Yes.

SHRI INDRAJIT GUPTA (Alipore): For discussion,